

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 4621/2021

(Arising out of impugned final judgment and order dated 21-10-2020 in SAD No. 954/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40155/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40151/2021-EXEMPTION FROM FILING O.T.)

Date : 08-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Harish Pandey, AOR

For Respondent(s) Mr. P. V. Yogeswaran, AOR (Mentioned by)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, let this matter be not deleted from the date notified date.

(SNEHA)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
ASSISTANT REGISTRAR